

Item No.22 1

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.) No(s).5183-5184/2014

SURYA NARAYAN MISHRA

Petitioner(s)

VERSUS

STATE OF U.P & ANR.ETC.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and office report)

Date : 05/05/2016 These petitions were called on for hearing today.

For Petitioner(s) Mr. Pawan Upadhyay,Adv.

Ms. Sharmila Upadhyay,Adv.

For Respondent(s) Mr. Kunal Verma,Adv.

Mr. Ardhendumauli Kumar Prasad,Adv.

Mr. Uzmi Jameel,Adv.

Mr. Shakil Ahmed Syed,Adv.

Mr. Hara Prasad Sahu,Adv.

Mr. Subhasish Mohanty,Adv.

UPON hearing the counsel the Court made the following

O R D E R

SLP(Crl.) No.5183/2014

Respondent No.2 has already filed the counter affidavit.

Ld. Counsel for the respondent No.1 has stated that he has already filed the counter affidavit. Office shall verify the position and report accordingly.

Item No.22 2

SLP(Crl.) No.5184/2014

The learned counsel for the petitioner shall within a period of four weeks file the fresh particulars of the respondent Nos. 3 and 4 and he shall also take appropriate steps for the service of notice to them within the same period.

Four weeks time is given to the respondent Nos.1 and 2 to file the counter affidavit.

List again on 28.7.2016.

(M V RAMESH)

Registrar

MG